

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 223
IB-496(ND)2018
IA-1046/2024

IN THE MATTER OF:
Bindals Merchandise

... **Applicant/Petitioner**

Versus

M/s. Maple Realcon Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Prakash Sinha, Adv. Rakesh Mishra in IA-1046/2024.

For the Respondent : Adv. Mrinal Harsh Varshan for R-1.
Adv. Vijay Kumar for R-2 in IA-1064/2024.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1046/2024: Proof/affidavit of service is not reflected on DMS of this Tribunal. Nevertheless, the Respondent No. 1 & 2 are represented by Mr. Mrinal Harsh Vardhan Ld. Counsel and the RP when Ld. Counsel is opposing the application, the RP who is present for Mr. Vijay submitted that he is not opposing the application rather is supporting the same. Ld. Counsel for the Respondent No. 2 is not opposing the application but supporting the same. Nevertheless, since the Respondent No. 3 is not represented before us, we deem it appropriate to issue fresh notice to it. Ordered accordingly.

Mr. Prakash Sinha, Ld. Counsel appearing for the Applicant undertakes to serve the notice upon the Respondent No. 3 through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent No. 3 within two weeks from the date of receipt of the notice. Additionally, it would be open to the Applicant to serve the notice as dasti upon the Respondent No. 3.

List on 02.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)